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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 11.10.95.

OA 4/93

Smt. Paras Devi wife of late Shri Mohan Singh who was employed as Postman, Head Post Office, Ajmer.

... APPLICANT.

VERSUS

Union of India and others

... RESPONDENTS.

CORAM:

HON'BLE M.F. GOPAL IRISHNA, VICE CHAIFMAN

HON'BLE M.F. O.P. SHAFMA, MEMBER (A)

For the Applicant ... Mr. K.L. Thawani

For the Respondents ... Mr. U.D. Sharma

O R D E R

PER HON'BLE M.F. GOPAL IRISHNA, VICE CHAIFMAN

Applicant, Smt. Paras Devi, has claimed, in this application u/s 19 of the Administrative Tribunals Act, 1985, grant of appointment on compassionate grounds for her son.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The contentions of the applicant are that she is the widow of Late Shri Mohan Singh, Postman, Head Post Office, Ajmer, who had died at the age of 40 years while in service. He had died on 1.7.65 due to cancer. Her husband was drawing emoluments around Rs.150/- per month and sudden reduction in income on 1.7.65 from Rs.150/- to Rs.40/- per month had broken the backbone of the family. During all these years the applicant had to pass through extremely difficult period and she had to work as a part-time labour cleaning utensils and sweeping certain houses to meet the bare necessities of the family. Since her son is educated upto VIIIth class and he attained majority much later than the death of her husband, no request for grant of the aforesaid concession could be made earlier. The applicant's son, Govind Singh, was only 19 days old at the time of death of the deceased government servant.

4. The respondents have contested this application mainly on the ground that the concept of compassionate appointment is largely related to render assistance to the family which is in immediate need of financial assistance

due to indigent conditions of the family. It is also contended on behalf of the respondents that the applicant is now getting a family pension of Rs.375/- plus dearness relief thereon.

5. The request for grant of compassionate appointment was rejected merely on the ground that the claim had become more than 22 years old, as evident from Annexure A-1. It appears that the request for compassionate appointment was not considered on merits.

6. In the circumstances, we dispose of this OA with a direction to the respondents to consider the applicant's request for grant of appointment on compassionate considerations to her son, Govind Singh, on merits after taking into account and verifying all the relevant facts having a bearing on the claim for compassionate appointment within a period of four months from the date of receipt of a copy of this order. No order as to costs.

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(O.P. SHARMA)  
MEMBER (A)

C.Kishore  
(GOPAL KRISHNA)  
VICE CHAIPMAN

VK